

English versions) of the following Ministries for 1975-76:—

- (i) Ministry of Agriculture and Irrigation
- (ii) Ministry of Commerce
- (iii) Ministry of Communications
- (iv) Ministry of Defence
- (v) Ministry of Education and Social Welfare
- (vi) Ministry of Energy
- (vii) Ministry of External Affairs
- (viii) Ministry of Petroleum and Chemicals
- (ix) Ministry of Planning
- (x) Ministry of Tourism and Civil Aviation
- (xi) Department of Culture
- (xii) Department of Electronics
- (xiii) Department of Science and Technology
- (xiv) Parliament, Department of Parliamentary Affairs, Secretariats of the President and Vice-President and Union Public Service Commission.

[Placed in Library. See No. LT-9325/75].

REPORT UNDER MRTP ACT, 1969 FOR 1973 AND REPORT OF MRTP COMMISSION IN THE CASE OF M/S. CENTURY SPINNING AND MFG. CO. LTD. BOMBAY

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDA-BRATA BARUA): I beg to lay on the Table:

(i) A copy of the Report (Hindi version) pertaining to the execution of the provisions of the Monopolies and Restrictive Trade Practices Act, 1969, for the period 1st January, 1973 to 31st December, 1973, under section 62 of the said Act.

(ii) A copy of the Report (Hindi version) of the Monopolies and Restrictive Trade Practices Commission under section 21(3)(b) of the Monopolies and Restrictive Trade Practices Act, 1969 in the case of M/s. Century Spinning and

Manufacturing Company Limited, Bombay, and the Order dated 1st June, 1972 of the Central Government thereon, under section 62 of the said Act. [Placed in the Library. See No. LT-9326/75].

#### DRUGS AND COSMETICS (AMENDMENT) RULES, 1975

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. M. ISHAQUE): I beg to lay on the Table:

A copy of the Drugs and Cosmetics (Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 116 in Gazette of India dated the 25th January, 1975 under section 38 of the Drugs and Cosmetics Act, 1940. [Placed in Library. See No. LT-9327/75].

#### NOTIFICATIONS UNDER DELHI SIKH GURDWARAS ACT, 1971

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI B. SHANKARANAND): On behalf of the Deputy Minister of Home Affairs, I beg to lay on the Table:

A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 39 of the Delhi Sikh Gurdwaras Act, 1971:—

(i) The Delhi Sikh Gurdwaras Management Committee (Election of Members) Amendment Rules, 1975, published in Notification No. F. 18/19/73-Judl. (i) in Delhi Gazette dated the 20th March, 1975.

(ii) The Delhi Sikh Gurdwaras (Election of Pro-tempore Chairman, President, Other Office-bearers and Members of the Executive Board) (Second Amendment) Rules, 1975, published in Notification No. F. 18/29/

73-Judl. in Delhi Gazette dated the 21st March, 1975. [Placed in Library. See No. LT-9328/75].

**RAILWAYS RED TARIFF (SECOND AMENDMENT) RULES, 1975**

**THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH):** I beg to lay on the Table:

A copy of the Railways Red Tariff (Second Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 360 in Gazette of India dated the 15th March, 1975, issued under section 47 of the Indian Railways Act, 1890. [Placed in Library. See No. LT-9329/75].

**ANNUAL REPORT OF REGISTRAR OF NEWSPAPERS FOR INDIA ON PRESS IN INDIA, 1973**

**THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA):** I beg to lay on the Table:

A copy of the Annual Report (Part I) (Hindi and English versions) of the Registrar of Newspapers for India on Press in India, 1973. [Placed in Library. See No. LT-9330/75].

**MESSAGES FROM RAJYA SABHA**

**SECRETARY-GENERAL:** Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:

(i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Gujarat Appropriation (Vote on Account) Bill, 1975, which was passed by the Lok Sabha at its sitting held on the 21st March, 1975, and transmitted to the Rajya Sabha

for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Gujarat Appropriation Bill, 1975, which was passed by the Lok Sabha at its sitting held on the 21st March, 1975, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.13 hrs.

**CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE REPORTED CLOSURE OF HALF OF 7,000 KHANDSARI UNITS**

**MR. SPEAKER:** Mr. Ram Gopal Reddy, Mr. Jyotirmoy Bosu has objected to your raising the calling attention on the ground that you have some pecuniary interest in it.

**SHRI M. RAM GOPAL REDDY (Nizamabad):** Absolutely not.

**SHRI JYOTIRMOY BOSU:** (Diamond Harbour): Under Rule 371, I have given you this notice. Shri Ram Gopal Reddy is a founder and Chairman of Board of Directors of Nizamabad Cooperative Sugar Factory Ltd., Chairman, Andhra Pradesh Federation of Cooperative Sugar Factories Ltd., Hyderabad, Director Nizam Sugar Factory Ltd., Shakarnagar and National Federation of Cooperative Sugar Factories Ltd., New Delhi. This establishes that he has personal pecuniary and direct interests in production and sale of sugarcane, sugar and allied products. The spirit of rule 371 is to prevent such persons from participating in any discussion on the floor of the House where he can further his personal, pecuniary or direct interests. So, I submit that Shri Ram